

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, KOLKATA  
EASTERN ZONAL BENCH: KOLKATA**

Customs Misc. Application (E.H.) No. 75510/2017  
IN  
Customs Appeal No. 75678/2017

(Arising out of the Order-in-Original No.KOL/CUS/Airport/Admn./03/2017 dated- 30/01/2017 passed by the Commissioner of Customs (Airport & Administration) Kolkata.

M/s. J.D. Impex

Applicant (s)/Appellant (s)

**Vs.**

Commr. of Customs (Airport & Admn.)

Respondent (s)

Appearance:

Sri Arijit Chakraborty, Advocate

for the Appellant (s)

Sri S.N. Mitra, A.C. (A.R.)

for the Respondent(s)

**CORAM:**

**HON'BLE SHRI JUSTICE (DR.) SATISH CHANDRA, PRESIDENT  
HON'BLE SHRI V. PADMANABHAN, MEMBER (TECHNICAL)**

**Date of Hearing & Decision :25/08/2017**

ORDER NO: 75441/18

**Per Shri Justice (Dr.) Satish Chandra**

Heard Shri Arijit Chakraborty and Shri S.N. Mitra, Ld. Counsels for the assessee and the respondent.

2. After hearing both the sides and with the consent of both the parties, early hearing is granted. List on 28/8/2017.

3. In the result, early hearing application is allowed. Parties may represent the written notes.

Dictated and Pronounced in the open Court)

(SHRI V. PADMANABHAN )  
TECHNICAL MEMBER

(JUSTICE DR. SATISH CHANDRA)  
PRESIDENT

k.b/-